

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

**CP(IB) No 77/7/HDB/2022
AND
IA (IBC) 1411/2024 in CP(IB) No 77/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

IDBI Bank

...Financial Creditor

AND

M/s. Trichy Tanjavur Expressways Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1411/2024

Learned Counsel Mr Ch Srinivasulu, for Resolution Professional present physically.

Before we could order notice to the respondent, learned counsel Mr Udit Kumar Chaturvedi appeared through Video Conference and stated that he has been instructed to appear on behalf of the respondents and prays time for filing counter. Learned counsel for the applicant states that copy of the application has been sent through e-mail however since it is claimed that the same is not received. Let the counsel for the respondent collect the copy of the same through the applicant today itself. However, we also direct the applicant to send the copy by e-mail to the counsel who appeared through Video Conference who can share his e-mail ID through chat box today. For counter, matter adjourned to 06.08.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**